Shri Alagesan, who used to be I Minister of State here and who was \defeated, is now in Ethiopia. He is j going to Ethiopia, preparing for Ethiopia.

Shri P. S. N'ask ir. He is in New Zealand. He is another who got defeated.

Shri Subramanian! He is heading the aeronautical industry of the country and is having a good time in America.

Shri K. D. Malaviya. He is the Chairman of the Heavy Engineering Corporation. He is heading it.

The answers this morning revealed how our public undertakings are functioning.

Shri Manubhai Shah, another dis. credited person. He is the Chairman of the Board of Rehabilitation of repatriates from Burma and Ceylon.

Shri Morarka who got defeated in Rajasthan, he heads the Committee which goes into the functioning of the Life Insurance Corporation.

The last one who heads the list is Shri Mahavir Tyagi, who is now heading the Fifth Fin'ance Commission.

श्री निरंजन वर्मा: ग्रीर मैमूना सुल्ताना भोंपाल हैब्बी इलेट्रिकल्स की डाय-रेक्टर बन गई है।

SHRI LOKANATH MISRA: There is another addition. This is how the money the Finance Minister raises from the country is spent. This is only for your kind information.

SHRI MORARJI R. DESAI: There had not been a more cheap reference than that of the hon. Member who last spoke. His argument is not that these gentlemen are not fit for the tasks that have been given to them. A defeat in the Lok Sabha election or in an Assembly elections does not

mean that the person is not fit for the task which is given to him. There is no bar to their appointment to these posts. I do not understand what Shri Misra wants to say. He can certainly indulge in these cheap jibes which perhaps he thinks are very intelligent and are giving great credit to his sense of courtesy or proportion of good manners. I have nothing more to say about it.

I would only say this about my hon. friend, Dr. Antani that **I** am very grateful to him for the kind sentiments that he has for me. But it is not possible for me to do what he asks me to do. It is not possible for me to reduce the taxation, which he w*ants to be reduced.

The hon, friend who spoke there on coffee and tea was irrelevant because on coffee and tea no extra excise has been levied in this Finance Bill.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE PUBLIC PROVIDENT FUND BILL, 1968

THE DEPUTY PRIME MINISTER' AND MINISTER OF FINANCE (SHRI MORARJI R, DESAI): Madam, I beg to move:

"That the Bill to provide for the institution of a provident fund for the general public, as passed by the Lok Sabha, be taken i:^*o consideration."

Hon. Members are awarc that as part of the Budget proposals for the current year outlined in my Budget speech of the 29th February, 1968, I had indicated that I proposed to introduce a Public Provident Fund Scheme. The existing Provident Funds, that is, the State Provident

[Shri Morarii R. Desai] Funds, the Employees Provident Funds and the like, are available to persons working in Government as well as in the organised industries, but there is no such scheme for self-employed persons ilke the doctors, lawyers and artists. The Public Provident Fund Bill, 1968 which is now before the House seeks to obtain the necessary legislative authority to institute a Provident Fund Scheme for the general public.

The Public Provident Fund Scheme will be entirely a voluntary scheme and it will be open to the 'members to vary their subscription from year to year subject, however, to a minimum and a maximum to be prescribed for reasons which I shall indicate a little later. There will not be any Government contribution to the Fund. The concept of contribution arises only in the case of employees as one of their service conditions and is not relevant to the case of a provident fun<j for the general public. Even in the case of the General Provident Fund of Government employees there is no Government contribution as such. The subscriptions to the Fund will carry interest at rates to be notified from time to time. The tax concessions which go with the various existing provident funds will also be available for the" proposed Public Provident Fund. These concessions include tax relief in the form of reduction from income at prescribed percentages of the subscriptions. The deduction at present allowed is 60 per cent of the first Rs. 5.000 of the contribution and 50 per cent of the balance, subject of course to the limits laid down in the incometax laws. The interest on the subscrintions as well as the withdrawals from the Fund will be exempt from income-tax. The amounts helrl in the Fund so lone as the account is in operation will also be exempt from wealth tax.

The details of the proposed Public Provident. Fund Scheme have not been laid down in the Bill, but the

Schedule to the Bill indicates tlie items which will be provided for in the Scheme. It is proposed that, for the present, the Scheme would provide that the subscriptions to the Public Provident Fund may be for any amount ranging between Rs. 100 and Rs. 15,000 a year. A minimum limit of annual subscription is necessary in order to preserve the character of the fund and a maximum considered necessary as the contributions deduction from assessable count towards income for purposes of income-tax and the interest on such contributions is also exempt from income-tax. The terms and conditions of withdrawals from Fund will, subject to certain restrictions proposed in the Bill, be specified in the Scheme. The restrictions are: firstly, no withdrawals will be allowed during the first five years of making the initial subscription, and secondly, the subscriber will be entitled to withdraw the entire balance standing to his credit in the fund after the expiry of a period of 15 years. The scheme will provide that withdrawals will be only up to extent of 50 per cent of the subscriptions made by a subscriber and remaining with the Government at least for a period of 5 complete financial years. It will be appreciated that these restrictions are neeessary in order to attain the objective of promoting long-term savings and to ensure that the scheme is not used as a means for avoiding tax. Notice, however, will have been taken by Members of the provision in the Bill for the grant of loans out of the amounts at the credit of the subscriber in the Fund, subject to terms and conditions to be specified the Scheme.

The interest to be paid on the subscriptions will be notified by the Central Government from time to time. The rate will however be rented to the interest which Government pays on the 15-year Post Office Cumulative Time Deposits Scheme of Government—this is 4.8 per cent compound at present.

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Besides the tax concessions which I have referred to ea'lier, the amount standing to the credit of any subscriber will not be allowed to be attached under any decree or under any order of the court in respect of any debt or liability incurred by him. A subscribe'- can also make a nomination in favour of any person to receive the amount standing to his credit in the provident fund at the time of his death. If no nomination is in force at the time of his death, the amount standing to his credit will be paid to his legal heir. In case of the demise of a subscriber it will not be necessary for the nominee or the legal heir to wait for the completion of the period of 15 years for withdrawing the amount in the Fund.

Madam. I have attempted to outline briefly the m.ain features of the Bill and also of the Scheme which will be framed shortly in order to institute the Public Provident Fund. The Scheme will be laid before the House, in due course, and if neeessary, the House can discuss it then.

I expect to start the Scheme from 1st July this year.

The motion was proposed.

SHRI K. C. PANDA (Orissa): Madarn Deputy Chairman, this Public Provident Fund Bill hag been introduced by the hon. Finance Minister with a view to getting voluntary contributions from the general public. But prior to this, so many other schemes have been drawn up and they have utterly failed. In the case of the older provident fund scheme which has been introduced either in the Government Departments or in private firms, the Government or the private employers provide a certain allu ement by contributing sums equal to those contributed by the employees or the workers to be given at the end of the period of service. Here only an interest has been provided and assured and that too is not a larger rate than the interest provided by the banks for the depositors.

It is mentioned as a public provident fund. We generally depend upon the agriculturists who constitute more than 80 per cent of people of this country. The middle class people contribute in various ways to the various funds and they will practically not be able to contribute to this fund. People having more money will invest otherwise.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

Agriculturists in our country, as we have discussed here before, have not been getting the same facilities in many places 20 years although several for the last schemes and plans have been introduced and have gone by. As a matter of fact, in a Block Scheme where Rs. 12 lakhs are provided over a certain period, after deducting the building charges, establishment charges, social education and other charges, only Rs. 60,000 to Rs. 80,000 remain for the benefit of the agriculturists in the block. And in certain cases, I have got information that the Panchayat Samity Chairman has paid money to the drivers, clerks and to those who have not got lands— what to speak of lands, even houses of their own—as agricultural loan. So, how wiH the agriculturists be allured to deposit money at least for a period of five years because for five years he is not to any return out of it. So, in my opinion, had the agriculturists been given certain facilities o" a certain allurement, that would have been enough for them to be allured.

I would, in this connection, mention about a scheme recently introduced in Orissa called the Taichung Pass Book Scheme. I would reveal a small story about this pass book. Perhaps it is not known to many of my friends that during the last rainy season in a non-irrigated area in Bolangir District in Orissa, an Adivasi [named Lakshman Dharua, by the per-I suasion of the staff and people and j leaders, sowed the Taichung high[Shri K. C. Panda]

yielding paddy in 3.7 acres land. And \ the harvest was, believe it or not, 195 maunds, 7 seers and 10 chatanks per acre- It breaks the world record, not to speak of the record of India. I believe many of my friends and of the hon. Members of this House may not have been able to know about it and up till now, no reward or no publicity has been given to that Adivasi.

SHRI MORARJI R. DESAI: What has all this to do with provident fund?

SHRI K. C. PANDA: I am speaking about the Pass Book Scheme.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN)- But it is not relevant.

SHRI K. C. PANDA: The entire villages and neighbours got annoyed because theirs is not so much. But they ali collected and they harvested all the three acres of land.

SHRI OM MEHTA (Jammu and Kashmir): It had nothing to do with provident fund.

SHRI K. C. PANDA: I am telling you about the Pass Book Scheme. That Taichung paddy was harvested and the average yield per acre was 177 maunds. That man was persuaded to put in a ce'-tain amount in a pass book. That was the nucleus of the Taichung Pass Book Scheme in Orissa. And the theory is that 50 per cent of the difference of what he got in his previous harvest and the present harvest he would be allowed to use for his benefit and the other 50 par cent would have to be invested in the National Savings Scheme. Thus, he deposited Rs. 2,000 in a pass book. It gave an incentive to the people to g'ow more of Taichung variety and improve their agriculture. So, the amount has gone up to lakhs, what to speak of thousands. And he has been assured about withdrawing his money

and he will not have to take any loan for fertilisers or for improving his land. He will withdraw his money from the pass book.

By introducing this Bill, we are debarring such people to withdraw their money for five years. With what prospect will the agriculturist deposit the money? This is one aspect of it.

The second point is this. Supposing a middle class man deposits money, he will not be able to withdraw any amount for the education of his children o- for some emergency. So, in my opinion, the Finance Minister should consider this: If at all this has to be introduced, the period of withdrawal or the period of loan should be reduced to one year or even less than that, and soma assurance should be given by the Centre either in the shape of more interest or something else.

The third thing is this. In the National Savings Scheme if we deposit something, the States are getting a certain amount for development in the shape of loan. The machinery which will collect this money has not been mentioned in the Bill. About that, an administrative order will be issued afterwards, I know it. But this House should know-I think all Members are one with me that they should also know-through what instrument the money will be collected, we should know whether there will be coercion or not, whethe" the normal machinery will be utilised, and whether the States which are requested to or which will implement this scheme will be assured of some money as development loans out of this money.

श्री जगदभ्वीप्रसाद यादव (विहार) : उपसभाष्यक्ष महोदय, सार्वजनिक भविष्य निधि का यह जो विधेयक ग्रपने सामने प्रस्तत हुआ है तो मैं बार बार अपने सचिव को भी चिट्ठी लिख कर यह कोशिश करता रहा

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कि जो विधेयक उपस्थित हो उसकी हिन्दी प्रति हमें मिलनी चाहिये लेकिन मुझे अकसोस होता है कि चाहे कितनी भी चिट्ठियाँ लिखीं जाँय या यहाँ पर प्रधान मंत्री के नेतत्व में सलाहकार समितियाँ बनाई जायें या श्राप्त्रासन दिये जायें कि संसद में हिन्दी की प्रगति, राष्ट्रभाषा की प्रगति का प्रयास चल रहा है, लेकिन मुझे लगता है कि इस शासन की नीति जो भी चल रही है, इस शासन के नीचे जो षडयंत चल रहा है वह यह षड्यंत चल रहा है कि इस उच्चतम संस्था की भी इतनी हस्ती नहीं कि वह अपने माननीय सदस्यों के लिये हिन्दी की प्रतिलिपि उपलब्ध करा सके। मेरा तो ग्रभियोग लगाने का विचार करता है कि सचमच में जान-बझकर इस तरह का प्रयास किया जाता है।

SHRI CHITTA BASU (West Bengal) : You did not get a copy of it in Hindi.

SHRI CHITTA BASU: But we are forced to submit a Hindi translat'on of our Private Member's Bill. Now why are the Government not supplying the Hindi version of this Bill?

श्री जगदम्बीप्रसाद यादव : इतना ही नहीं, मैं तो कहंगा कि संविधान भी 1967 तक श्रंग्रेजी में ही छपा हथा है। हिन्दी का संविधान तो 1951-52 में छपा या और वह बहुत पुराना पड़ा हुन्धा है। पता नहीं हिन्दी सलाहकार समिति क्या काम करती है। हिन्दी सलाहकार समिति नाम के लिये बैठी हुई है। हिन्दी सलाहकार समिति बैठवी भी नहीं है। तो इस पर जब संशोधन देने की बात ग्राई तो किस तरह से दिया जा सकता है श्रीर लाचारीवश हिन्दी में ही देना पडा।

जब मैंने इस निरीह विल को देखा तो उसमें कुछ नहीं पाया । इस बिल में न कुछ है और न यह सफल होने वाला है। वित्त मंत्री महोदय ने कहा कि सरकार कुछ लगाने नहीं जा रही है। लेकिन मैं यह निवदन करना चाहता हुं कि सरकार इस बिल द्वारा कुछ

सुविधा भी देने नहीं जा रही है और न कोई व्यवस्था ही देने जा रही है। फिर इस बिल का मकसद क्या है मैंने सुना है कि सरकार यह सोच रही है कि वह इस विल द्वारा करीब 10 या 20 करोड़ रुपया बचत कर लेगी। लेकिन मुझे पता है कि जैसा यह बिल है उसके द्वारा शायद ही वह एक करोड़ रूपया भी बचत कर पायेगी या नहीं । यह तो भगवान ही बतला सकता है कि सरकार इसके द्वारा बचत कर पायेगी या नहीं।

Fund Bill, 1968

मुझे लगता है कि जब वित्त मंत्री जी इस बिल को पढ़ रहे थे, तो उन्होंने इस योजना पर कुछ विवेचन किया, कुछ विशेष चिन्तन किया या नही। लेकिन मैं उनके उर्वर मस्तिष्क की प्रशंसा करता है कि वे कुछ न कुछ सोचते रहते हैं कि किस प्रकार से ग्राय बढ जाय । इसलिये मैं उनके उर्बर मस्तिष्क की प्रशंसा करता हं। लेकिन मझे लगता है कि जब उर्वर मस्तिष्क में बात आती है तो सुक्ष्म विवेचन है, वह गम्भीरता-पुर्वक होना चाहिये तथा उसमें कमी नहीं ग्रानी चाहिये।

ब्राप विचार करें कि यह जो सार्वजनिक भविष्य निधि विधेयक है वह किस लिये बनाया गया है और इसमें जमा करने वालों को क्या मिलेगा । इसके पहले हमारे यहां ग्रल्प बचत योजना है, जान बीमा योजना है, सेविग्ज सार्टिफिकेटस हैं। ग्रगर इसमें उन से ज्यादा बचत का प्रबन्ध हो तो लोग इसमें धन लगा सकते हैं, अगर न हो तो फिर वे क्यों इसमें धन लगायेंगे । आपने इसमें कोई मैंचिंग स्कीम नहीं रखी है। अगर आप इस तरह की कोई बात रखते कि अगर कोई एक हजार रुपया लगायेगा तो उसको इतना सुद मिलेगा या सुद की जो दर होगी वह स्विधाजनक होगी। ग्रापके लिहाज से तो जो पुंजीपति हैं, जनके पास करोड़ों रुपया जमा है और बेकार पड़ा हम्रा है, जिनको ग्राय-कर और सम्पति-कर द्वारा दवाया जा रहा है, वे ही इसमें भ्रपना रूपया लगा सकते हैं। इसलिये मैं ग्रापकी बुद्धिमानी की

श्री जे० पी० यादव

तारीफ अवश्य करूंगा कि ऐसे लोगों के लिये सरकार ने बहुत ही सुविधा देदी है। सरकार ने उन लोगों से कहा कि अगर तुम्हारी सम्पत्ति है, तम इस कर से बचना चाहते हो तो तुम्हारे लिये दरवाजा खुला है, उसमें जमा कर दो। लेकिन मैं यह कहना चाहता हूं कि जो हमारे छोटे छोटे किसान हैं, छोटे छोटे मध्य वित्त के कमचारी हैं, ग्रगर वे सार्वजनिक भविष्य निधि में अपना धन जमा करते हैं तो इससे उन्हें क्या मिलेगा । श्रापने इसमें कोई सुद की विवेचना नहीं की है कि ग्रगर वे कुछ धन जमा करते हैं तो 15 वर्ष में वह धन दूगना ब्रो जायेगा या तिगना हो जायेगा । ऐसी कुछ योजना इसमें नहीं है। इस तरह की जब दो तीन योजनायें चल रही हैं तो फिर इस योजनाको बनानेका क्या उद्देश्य है। साजवंतिक भविष्य निधि में काम करने वालों के लिये कुछ न कुछ फायदा रहता है। सार्वजनिक भविष्य निधि में स्कुल शिक्षकों के लिये जो योजना है उसमें वे कुछ जमा करते हैं और कुछ दूसरी तरफ सं भी जमा की जाती है ग्रौर इस तरह से उन्हें लाभ होता है। लेकिन मैं यह पूछना चाहता हूं कि इस बिल से लोगों को क्या लाभ होगा। सरकार इस निधि में जमा करने वाले लोगों की धनराशि पर ग्रपनी ग्रोर से कुछ काँट्रोब्यूशन नहीं करती है। सरकार चाहती है कि जनता काँट्री-ब्बट करे और उन पर पाबन्दी लगा दे कि पाँच वर्षं तक तुम अपनी धनराशि के लिये बोल नहीं सकते हो। जो रूपया तुम जमा करते हो ग्रगर कुछ वर्ष के बाद कोई कार्यक्रम ग्रपना बनाते हो तो 15 वर्ष तक उस धन को प्राप्त करने के लिये बोल नहीं सकते हो। सरकार पाबन्दी तो लगा सकती है मगर जनता को सुविधा नहीं देना चाहती है। सरकार कान्न बना सकती है मगर सुविधा देना नहीं चाहती है। तो फिर उसने इस तरह के निरीह बिल को लाने का प्रयोजन क्यों किया है।

में सरकार से जानना चाहता हूं कि

उसने इस बिल की सफलता का भ्रौचित्य किस प्रकार से आँका । इस बिल में कौनसे गुण भरे हुये हैं जिससे यह सफल हो सकता है। ग्राप इस पर विवेचन कर रहे हैं ग्रौर जो मोटी मोटी पंक्तियाँ हैं उनको पढ दे रहे हैं। मैं ग्रापसे जानना चाहता हुं जिसके दिमाग से यह बिल निकला है क्या उसने इसके ग्रीचित्य पर विचार किया कि किन किन कारणों से यह सफल होगा । वे कौन कौन से कारण हैं जिनकी वजह से लोग इस सार्वजितक भविष्य निधि में ग्रपना धन लगा कर मविष्य में अपने परिवार तथा बच्चों का मिवष्य बना सकेंगे। जब इस बिल के बारे में बातें सुनने को खाती हैं तो एसा लगता है जो परिवार या व्यक्ति इसमें अपना धन जमा करेगा, उसके भविष्य का उद्घार हो जायेगा, उसके बाल बच्चे भविष्य में पढ़ लिख कर विद्वान हो जायेंगे । वह ग्राहमी भविष्य में सम्पन्न हो जायेगा ग्रीर उसे सब सुख-सुविधाएं प्राप्त हो जायेंगी। ऐसा लगता है कि भविष्य निधि में रूपया जमा करने से उसका बहुत बड़ा कल्याण हो जायेगा । लेकिन यह कल्याण होगा कैसे । इस कल्याण से ग्राप जो 10 करोड़ रुपये की बचत की सोच रहे हैं वह बचत कैंसे होगी । में चाहता हं कि मंत्रो महोदय इसमें विशेष विवरण उपस्थित करें जिससे पता चले कि दरग्रसल में यह विधेयक समर्थन करने योग्य है। अगर हम सरकारी स्पष्टीकरण से सन्तुष्ट हो जायेंगे तो मैदान में ग्राकर किसानों, कर्मचारी तथा समाज में रहने वाले दूसरे लोगों का इसका समर्थन करने के लिये प्रचार करेंगे ग्रौर इस चीज में सहयोग देकर ग्रापकी मंशा को पूरा करने की कोशिस करेंगे। लेकिन को शिस करने से पूर्व यह तो पता होना चाहिये कि इस बिल से सचमच में जनता को लाभ पहुंचने वाला है ग्रौर सरकार को भी लाभ होने वाला है।

जब में इस बिल को पढ़ता हूं तो यह बिल्कुल निरीह और निष्प्राण विल मालुम

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देता है। यह समय काटने के लिये किसी की एक दिमागी ब्रादमी की सुझबूझ है ब्रीर इसमें वास्तविकता कहीं भी नहीं है।

ग्रमी उन्होंने कहा था कि शायद 29 तारीख को इस बिल पर कुछ विवेचन किया था। मुझे पता नहीं उन्होंने बया किया। दूसरी बात उन्होंने यह कही कि हम इस बिल के सम्बन्ध में योजना बनायेंगे। पता नहीं कि वे क्या योजना बनायेंगे। जब योजना बनेगी तो उसका खर्जा कैसे हमारे सामने आयेगा। जिस तरह से अधिकांश धन्डरटेकिंग्ज का खर्वा होता है शायद उसी तरह से इनका भी खर्वा हो । प्रातःकाल पब्लिक अन्डरटेकिंग्ज का किटिसिज्य होता है और सायंकाल प्राइवेट ग्रन्डरटेकिंग्ज का क्रिटिसिज्म होता है। जब एक बार वित्त विश्वेषक में अत्तसंग्रह करने की बात की जाती है तो दूसरी बार यह कोशिश की जाती है कि यह धन संग्रह का वना दिया जाय किसी श्रच्छे तथा सनहरे नाम से जिसने उस बन का संप्रह का रैसा खर्व हो सके। जब आप अपनी योजना कार्यान्वित करेंगे तो उस पर धन खर्व होगा। यह धन हजारों में नहीं लाखों में होगा । यह जो खर्च नैदान में स्राने बाला है, उसका स्पष्डोकरण इसमें नहीं है। लेकिन सरकार की ग्रोर से कहा जायेगा कि जैसे हो योजना को कार्यान्वित किया जायेगा तो उसमें करोड़ों रुपया बरसने लगेगा, सरकार को बचत होगो. जनता जनादैन का भविष्य और उनके परिवार का कल्याण होगा। इसलिये मैं बार बार आपसे आग्रह कहांगा कि मावंजनिक भविष्य निधि बिल जो आपने उपस्थित किया है, जब सदन द्वारा पारित होता है तो उसका स्पष्ट चित्र सदन के सामने रखें। चंकि यह यहाँ से पारित होने के बाद सारित होगा और लोग जान सहोंगे कि इस बल से हमारा क्या कल्याण होने वाला है।

स्रतः श्रापसे साम्रह करूंगा कि श्राप इस सम्बन्ध में पूरा स्पष्टीकरण करे जो कि इस बिल में नहीं है। स्रगर इस तरह का स्पष्टीकरण दें तो सच्छा रहेगा, नहीं तो इस निष्प्राण बिल को रख कर सदन का समय नष्ट करने से क्या फायदा है।

6 P.M

ANNOUNCEMENT RE ARREST OF SHRI REWATI KANT SINHA AND BHUPENDRA NATH MANDAL, MEMBERS OF RAJYA SABHA, IN PATNA

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Before, we adjourn, I have to inform Members that the Chai man has received the following wireless massage from SUBSTRATE PATNA, dated the 7th May 1968:—

"Shri Rewati Kant Sinha and Shri Bhupendra Nath Mandal, Members, Rajya Sabha, arrested today for committing criminal trespass, being members of unlawful assembly and causing wrongful restraint to the employees and others in the Central Revenue Office, Patna, under sections 143, 447 and 341, I P.C. and have been placed in upper division in Bankipur Jail in default of bail."

The House stands adjourned till 11 A.M. tomorrow

The House then adjourned at one minute past six of the clock, till eleven of the clock on Wednesday, the 8th May. 1968.